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HIGH COURT OF KARNATAKA



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Status: Pending

Case Number: CRL.P
10091/2026
(KAHC010466822026)

Classification: 482(Cr.PC) /
528(BNSS)

Date of Filing: 08/07/2026
13:08:07

Petitioner: SRI. HEMANTH
KUMAR. B

Petitioner Advocate:
SADANAND G SHASTRI

Respondent: THE STATE OF
KARNATAKA

Respondent Advocate:

Filing No.: CRL.P 10049/2026

Judge: M.NAGAPRASANNA

Last Posted For: FRESH
MATTER/S

Last Date of Action: 17/07/2026

Last Action Taken: NOTICE

Next Hearing Date:

Daily Orders: CRL.P 10091/2026

1	17/07/2026	M.NAGAPRASANNA	NOTICE
ORAL ORDER ON I.A.No.1/2026 The petitioner is the husband, the second respondent the wife. Floundering of relationship between the two, has resulted in the wife registering several crimes against the husband. One such was the institution of proceedings under the Protection of Women from Domestic Violence Act, 2005. The allegation of the wife in the domestic violence proceedings was that the petitioner stopped her from going to the beauty parlour and getting her eyebrows done or complaining that she was dark in complexion. That matter comes to be stayed at the hands of this Court as the allegations were on the face of it frivolous. The moment stay is granted at the hands of this Court in the domestic violence proceedings, a crime comes to be registered in Crime No.110/2026 for offences punishable under Sections 85, 115(2), 351(2), 352 read with Section 3(5) of the BNS, 2023, Section 498A inter alia of the earlier regime the IPC and also Section 3 and 4 of the Dowry Prohibition Act. A perusal at the complaint against the petitioner in the subject crime is a translated version of the complaint made in the domestic violence case, as the allegations remain the same. Therefore, there shall be an interim order of stay of all investigation and enquiry in Crime No.110/2026 qua the petitioner, till the next date of hearing. Learned HCGP waives notice for respondent No.1. Issue emergent notice to respondent No.2. Tag this petition along with CrI.P.No.10133/2026 Last Updated On: 2026-07-20 09:48:07			



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